

# **CENTRAL ELECTRICITY REGULATORY COMMISSION**

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001

Ph: 23753942, Fax-23753923

**Petition No.: 177/TT/2023**

Date: 13.9.2023

To

Shri B. B. Rath  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

**Subject:- Approval under Regulation-86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from Actual/Anticipated COD to 31.3.2024 for Asset-1: 1 x 500 MVA, 400/220kV Transformer along with associated bays at Hiriyur Substation and Asset-2: 1 x 500 MVA, 400/220 kV Transformer along with associated bays at Kochi Substation unde Augmentation of Transformation capacity at existing Hiriyur and Kochi Substations in the Southern Region**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 20.9.2023 :-

## **2019-24 period**

- a) Package-wise and vendor-wise details of the Additional Capital Expenditure (ACE) claimed in 2019-24 period for the transmission assets
- b) Confirmation whether any more ACE is expected beyond 2023-24 on account of undischarged liability/balance retention payment beyond the claimed amount
- c) Submit the IDC statement for Asset-2 based on anticipated COD.
- d) Confirm whether Asset-2 is already commissioned or not. If yes, submit the actual COD and documentary evidence for the same
- e) Submit the detailed justification along with supporting documents for delay in Asset-2.

- f) If Asset-2 is already commissioned, submit the IDC statement and revised tariff forms
- g) Submit documentary evidence for delay reasons in case of Asset-2
- h) Provide Initial Spares discharge statement for the transmission assets.

**Forms**

- a) Form-12 (Details of time overrun)
2. Confirm whether there is no further additional information required to be submitted by the Petitioner.
  3. Confirm whether all the assets under the instant Transmission Scheme have been completed and whether they are covered under the instant petition.
  4. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-  
(Kamal Kishor)  
Assistant Chief (Legal)